

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/TT/2020

- Subject** : Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the order dated 14.3.2012 in Petition No. 15/SM/2012 for inclusion in POC charges.
- Date of Hearing** : 27.4.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Transmission Corporation of Uttarakhand Ltd.
- Respondents** : Uttarakhand Power Corporation Ltd. & 8 others.
- Parties present** : Shri Ajay Kumar Agarwal, PTCUL
Shri S.P. Arya, PTCUL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for determination of tariff of 2019-24 period in respect of the following transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity pursuant to the Commission's directions in order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges:
- a) 400 kV S/C Puhana (Roorkee)-Muzaffarnagar Line;
 - b) 400 kV S/C Kashipur-Moradabad Line;
 - c) 200 kV S/C Pantnagar-Baikantpur (Bareilly) Line;
 - d) 400 kV S/C Nehtaur-Rishikesh Line (Rishikesh to LILO point at Loc. No. 233); and
 - e) 400 kV S/C & D/C Kashipur-Nehtaur Line (Kashipur to LILO point at Loc. No. 233).



- b. As per the Commission's directions in RoP dated 31.7.2020, the Petitioner has served a copy of the petition on all the Respondents/beneficiaries of Northern Region and has also placed on record compliance report vide affidavit 21.8.2020.
- c. None of the Respondents have filed any reply to the petition.
3. The representative of the Petitioner clarified that transmission tariff for 2014-19 period in respect of the three transmission lines, mentioned above at Sl. No. (a) to (c), was granted by the Commission vide order dated 22.6.2018 in Petition No. 221/TT/2017.
4. The representative of the Petitioner further clarified that transmission lines, mentioned above at Sl. No. (d) and (e) of para 2, are natural ISTS lines and they were created after COD of 400 kV Nehtaur Sub-station by UPPTCL on 3.6.2017 by constructing a LILO line of 15.435 km and it was LILLOed at Location No. 233 on existing 400 kV Rishikesh-Kashipur line. He submitted that transmission tariff of the transmission lines as mentioned above at Sl. No. (a) to (c) for 2019-24 has been claimed in the present petition alongwith transmission lines mentioned at Sl. No. (d) to (e) for 2019-24 period as these two lines are also natural ISTS lines connecting two States i.e. Uttar Pradesh and Uttarkhand. According to the Petitioner, NRPC's 40th TCC meeting and 43rd meeting dated 30.10.2018 in its Annexure B 33.1 of Agenda Note, the two transmission lines, as mentioned above at Sl. No. (d) and (e), owned by Petitioner are natural ISTS lines and as such they need not be certified as ISTS and this fact is evident from the e-mail of NPRC dated 5.8.2019 and the same is attached as Annexure-4 to the petition.
5. In response to a query of the Commission as to why tariff for the transmission lines as mentioned above at Sl. No. (d) and (e) for the period 2014-19 was not claimed especially when these lines were created/commissioned in June, 2017, the representative of the Petitioner submitted that these two lines are mixture of old and new lines and their details have been given in the petition. He further submitted that before filing the tariff petition in respect of above two transmission lines, these were required to be certified by RPC.
6. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

